



Shri Sanjiv Dutt, an IRS officer of 1987 Batch, retired from the post of Chief Commissioner of Income Tax, New Delhi on attaining the age of superannuation in July, 2021. He is a post-graduate and also holds a degree in law from the Delhi University.

He has to his credit over three decades of vast and varied experience of working at various levels in the Income Tax Department as a tax administrator. He possesses more than 10 years' experience of handling tax assessments of non-corporate/ corporate assessee and large business/ industrial groups in Delhi, Bengaluru and Mumbai as well as adjudication of their appeals as the First Appellate Authority in cases involving issues relating to international taxation, transfer pricing and major search and seizure actions.

He also worked on deputation with the SEBI, Mumbai from 2003-07 as Chief General Manager in its Investigation Department handling investigation of cases of violation of SEBI Act, 1992 and various SEBI Regulations mainly involving price/ market manipulation and insider trading. A major investigation carried out under his supervision led to unearthing of the IPO Scam of 2005-06 which paved the way for significant reforms in the stock markets' Know Your Customer (KYC) rules.

At senior levels in his parent Department, he was entrusted with the responsibility of oversight of investigation of cases of major tax evasion by both corporate and non-corporate assessee. He was also engaged in implementation and enforcement of the Prohibition of Benami Property Transactions Act, 1988.

Post-retirement, he has co-authored a book along with a senior colleague on "Law relating to Taxation of Capital Gains" which was published by Taxmann Publishers in May, 2023.